

COURT-I

**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)**

APPEAL NO. 35 OF 2016 & IA NOS. 90 & 189 OF 2016

&

APPEAL NO. 45 OF 2016 & IA NO. 117 OF 2016

Dated: 2nd February, 2017

**Present: Hon'ble Mrs. Justice Ranjana P. Desai, Chairperson
Hon'ble Mr. I.J. Kapoor, Technical Member**

APPEAL NO. 35 OF 2016 & IA NOS. 90 & 189 OF 2016

In the matter of:

GMR Kamalanga Energy Ltd.

....Appellant (s)

Vs.

Central Electricity Regulatory Commission & Ors.

.... Respondent (s)

Counsel for the Appellant(s)

:

Mr. Amit Kapur
Mr. Vishrov Mukherjee
Mr. Rohit Venkat

Counsel for the Respondent(s)

:

Mr. K.S. Dhingra for R-1

Mr. Raj Kumar Mehta
Mr. Abhishek Upadhyay
Ms. Himanshi Adnley for R-2

APPEAL NO. 45 OF 2016 & IA NO. 117 OF 2016

In the matter of:

GRIDCO Ltd.

...Appellant(s)

Vs.

GMR Karmalanga Energy Ltd. & Ors.

...Respondent(s)

Counsel for the Appellant(s)

:

Mr. Raj Kumar Mehta
Mr. Abhishek Upadhyay
Ms. Himanshu Andley

Counsel for the Respondent(s)

:

Mr. Amit Kapur
Mr. Vishrov Mukherjee
Mr. Rohit Venkat for R-1

Mr. K.S. Dhingra for R-6

ORDER

We have heard learned counsel for parties for some time.

List these matters for further hearing on **22.03.2017.**

(I.J. Kapoor)
Technical Member

dk/vg

(Justice Ranjana P. Desai)
Chairperson